

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 313**

IA-444/2024

In

IB-656/PB/2023

**IN THE MATTER OF:**

Indian Bank

**Vs**

Mr. Sirajuddin Qureshi

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amod K. Dalela, Advocate.

For the Respondent : Mohd. Shahib, Adv.

For the RP : Mr. Rohan Goel, Advocate a/w Mr. Roshan Lal  
Jain, RP.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-444/2024:-**

One week time granted as a last and final opportunity to Personal Guarantor to bring on record the objections.

List the matter on **23.07.2024**.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**